

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH

F.NO. 1/Con//18/SCI(AM)
DATED: 25/02/2019

LAST DATE FOR SUBMISSION OF TENDER : 25/03/2019 (Monday) upto 3.00 P.M.

DATE OF AUCTION OF VEHICLE/CARS : 26/03/2019 (Tuesday) at 12.00 Noon

AUCTION-CUM-BID NOTICE
FOR
SALE OF USED VEHICLES

Sealed tenders are invited for auction of used vehicles viz. 19 Nos. of Toyota Corolla Altis Car (2009 & 2011 model) in the Supreme Court Premises on 'AS IS WHERE IS BASIS' **on 26/03/2019(Tuesday) at 12.00 noon.** Sealed tenders/rates may be submitted **on or before 25/03/2019(Monday) upto 3.00 p.m.** as per descriptions of the Vehicles mentioned at **Annexure 'A'** annexed hereto.

Interested parties for inspection and other details in respect of the said vehicles, if they so desire, may contact Branch Officer, Transport Branch (Tel : 011-23112084) & Admn. Material Branch (011-23112235 & 23111483) on any working day between 10.30 AM to 4.30 PM except on Saturday for any further information about the said used vehicles before quoting the rates.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) "Earnest Money" and (ii) Tender Document, superscribing on the envelopes (a) "Earnest Money for SALE OF USED VEHICLES" and (b) "Tender for SALE OF USED VEHICLES" respectively. Bidder is required to submit separate sealed cover written bids for each of the vehicle(s), they intend to bid for.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception counter No. 37 for issuance of Entry Pass.
3. The tenderer is expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day will be treated as due date of tender.

Contd...2/-

B. TERMS AND CONDITIONS OF BID

5. The auction of all the vehicles will be held one by one, and not as a single lot. The bid will be confirmed in favour of the person offering the highest bid in respect of that vehicle. The auction will be held in the Supreme Court Complex.
6. **Only those bidders shall be eligible for bidding in the auction, who deposit refundable amount by way of "Demand Draft/Pay Order as Earnest Money" as per details mentioned in Annexure-A attached herewith for the vehicle(s), they are opting for or bidding for** which is drawn in favour of "The Registrar, Supreme Court of India, New Delhi" which will be refunded to the unsuccessful bidder on their written request with respect thereto. Name of the firm/individual, telephone no. and address may be indicated on the reverse side of the Demand Draft/Pay Order. A person who deposits the aforesaid amount as earnest money for particular vehicle may be eligible to bid for more than one vehicle subject to the payment of money as mentioned in **Clause -17**.
7. The Registry will deal with bidder directly and no middlemen/agents/commission agents etc. should be asked by the bidder to represent their cause and they will not be entertained by the Registry. At the bidding, any bidder/s trying to form cartel with other bidder to otherwise influence the bidding process may be evicted and his/their earnest money may be liable to be forfeited.
8. The Registry reserves the right to make any change, at any time, in terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof. The decision of the Committee of Officers conducting the auction shall be final.
9. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the bid invalid.
10. Quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
11. Each bidder has to certify that all the terms and conditions are acceptable to him. The Earnest Money shall stand forfeited in case of breach of any of the conditions mentioned herein.
12. Before start of auction of each vehicle, closed cover bids received for the vehicle shall be opened and declared.
13. Auction for only one vehicle will be taken up at a time and each bidder will be permitted to offer his highest bid over and above the reserve price or highest written bid received for the vehicle, whichever is higher, and sale will be fixed in favour of the bidder offering the highest bid of the vehicle. The auction in respect of the next vehicle will be conducted only after receiving the 50% amount of the reserved price for the previous vehicle.

14. If the auction is not completed on that day upto 4.00 p.m. the same will be continued on the next working day commencing at 11.30 a.m. till all the vehicles are sold in auction. If there is no bidder for any one vehicle, the next one will be put for auction.

15. It is obligatory on each bidder who desires to purchase more than one car, should quote for such number of vehicles in that category as per **Annexure-A** attached herewith. Bidder is required to submit separate sealed cover written bids for each of the vehicles, they intend to bid for. Vehicle to the successful bidder shall be released only after depositing full and final payment by the bidder in the Registry.

16. An unsuccessful bidder shall however be permitted to participate in auction-cum-bid for remaining vehicles even if such bidder has not submitted written bid for those vehicles provided that earnest money deposited by them for at least one vehicle is available with the Registry.

17. **50% of the reserved price of the vehicle is to be deposited by the highest bidder immediately on the spot which will be provisionally accepted, by way of Demand draft or Pay Order.** If the amount is not deposited, the earnest money will be forfeited and that vehicle will be put for auction again and the bidder will be barred from participating in auction for any other vehicle.

18. The Bidder would be eligible to bid for more than one vehicle, subject to the payment of money as mentioned in **Clause -17** and further subject to the condition that such bidder has submitted such number of bids and further that the bid shall not be less than the reserve price or written bid submitted, if any, in relation to that vehicle .

19. To be eligible for bidding, the Bidder shall alongwith depositing the earnest money for particular (make of) vehicle, submit Written Bid/bids in closed cover in Proforma (Annexure 'A') for such number of vehicle/s of the particular make, which the bidder intends to purchase. The written Bid(s) shall not be less than the reserve price of the vehicle(s), as mentioned in Annexure-'A' but may be more than that. At the time of auction, no bidder shall be permitted to bid for vehicle for an amount less than the reserve price of the particular vehicle as mentioned in Annexure-'A' or the highest written bid received, whichever is higher.

20. On final acceptance of the bid, the remaining balance amount of the accepted bid amount is to be deposited by the highest bidder within one week of communication of the acceptance to the bidder, failing which amount already deposited shall stand forfeited and vehicle will be put for auction. After depositing the remaining balance amount, the vehicle will be handed over to the highest bidder.

21. The officers /staff of the Supreme Court of India and their family members shall not be permitted to participate in the auction.

22. The successful bidder shall get the vehicle transferred in his name as per rules, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for registration of the vehicles, and will have no liability whatsoever after the delivery of vehicle to the successful bidder.

C. TERMS AND CONDITIONS FOR SUCCESSFUL BIDDER

23. 50% percent amount of reserved price of the vehicle is to be deposited by the highest bidder immediately on the spot which will be provisionally accepted, by way of Demand draft or Pay order. If the amount is not deposited, the earnest money will be forfeited and the vehicles will be put for auction again and such bidder will be barred from participating in auction taking place in furtherance of the cancelled auction.

24. On final acceptance of the bid, the remaining balance amount is to be deposited by the highest bidder within one week of communication of acceptance, failing which amount already deposited shall stand forfeited and the said vehicle(s) will be put for auction again. After full and final deposit of the amount, the vehicle shall be allowed to be delivered to the successful bidder after excuting the necessary documents.

25. The successful bidder will have to abide by the terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.

26. The successful bidder shall engage his own arrangement for the purpose of taking delivery of auctioned vehicle(s).

27. The successful bidder shall ensure that the personnel so deployed should maintain due decorum and also restrain them from mixing up with any outside element or with the workers/staff of the Advocates, etc.

28. The successful bidder shall také delivery of the auctioned vehicle(s), at his own cost and responsibility and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these vehicle(s), and will have no liability whatsoever after the delivery of said vehicle(s) to the successful bidder. It shall be presumed that the bidder has fully inspected the car/cars before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of any defect in the vehicle(s).

Contd..5/-

D. PENALTIES

29. Conditional bid will not be entertained. If the bid is withdrawn by the bidder at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.

30. At the time of auction, any bidder trying to cartel with other bidders or otherwise influence the auction process may be evicted and earnest money of such bidder may liable to be forfeited.

31. In case of default of any conditions as stated hereinabove by any bidder during the period of auction, the earnest money so paid by the bidder shall stand forfeited without any further notice of opportunity.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in two separate sealed envelopes, one containing (i) "Earnest Money" and another containing the (ii) "Tender Document" superscribing on the envelopes (a) "Earnest Money for SALE OF USED VEHICLES" and (b) "Tender for SALE OF USED VEHICLES" respectively, addressed by name to Sh. Basu Dev Sharma, Additional Registrar (AM), Supreme Court of India, New Delhi, so as to **reach on or before 25/03/2019(Monday) upto 3:00 P.M. which may be opened on the next day i.e. 26/03/2019(Tuesday) at 11:30 A.M in the Registry**, by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, Envelopes containing tender documents will be opened.

Sd/-

(BASU DEV SHARMA)
ADDITIONAL REGISTRAR (AM)
25/02/2019

Encl : ANNEXURE- 'A'

Note : Supreme Court Registry will remain closed from 18/03/2019 to 23/03/2019 on the eve of Holi Holidays.

**SUPREME COURT OF INDIA
TILAK MARG, NEW DELHI
ADMN. MATERIAL BRANCH**

LAST DATE OF TENDER : 25/03/2019 upto 3.00 p.m.
DATE OF AUCTION OF VEHICLE : 26/03/2019 AT 11.30 A.M.
PROFORMA

(To be filled in by the Bidders with reference to Auction Notice dated 00-02-2019
for sale of various used Vehicles)

1. Name of the Bidder with address :
(with copy of address proof)
2. Name of the contact person with
Mobile/Telephone No. (s) :
3. Fax No./E-mail ID :
4. PAN No. (with photocopy) :
5. GST No., if any :
6. Price to be offered by way of written bid against each registered vehicle mentioned below (in any case be not less than the reserve price fixed but may be more than that) :

S. No	Make/ Model	Vehicle Registration Nos.	Year/ Model	Total Kms. covered	Reserve Price (Rs.)	EMD Amount by way of DD/Pay order	Bidding for Vehicle with EMD (Yes/ No)	Offered/Quoted price (Rs.) (In Figures and Words)
1.	Toyota Corolla Altis	DL-3CBQ-0002	2009	49371	2,50,000/-	25,000/-		
2.	Toyota Corolla Altis	DL-3CBQ-0003	2009	64099	2,50,000/-	25,000/-		
3.	Toyota Corolla Altis	DL-3CBQ-0004	2009	82052	2,50,000/-	25,000/-		
4.	Toyota Corolla Altis	DL-8CAB-0002	2011	82372	3,00,000/-	30,000/-		
5.	Toyota Corolla Altis	DL-8CAB-0004	2011	83244	3,00,000/-	30,000/-		
6.	Toyota Corolla Altis	DL-8CAB-0007	2011	78230	3,00,000/-	30,000/-		

Contd..2/-

S. No	Make/ Model	Vehicle Registration Nos.	Year/ Model	Total Kms. covered	Reserve Price (Rs.)	EMD Amount by way of DD/Pay order	Bidding for Vehicle with EMD (Yes/ No)	Offered/Quoted price (Rs.) (In Figures and Words)
7.	Toyota Corolla Altis	DL-8CAB-0009	2011	91885	3,00,000/-	30,000/-		
8.	Toyota Corolla Altis	DL-8CAB-0012	2011	98508	3,00,000/-	30,000/-		
9.	Toyota Corolla Altis	DL-8CAB-0013	2011	73086	3,00,000/-	30,000/-		
10.	Toyota Corolla Altis	DL-8CAB-0015	2011	79113	3,00,000/-	30,000/-		
11.	Toyota Corolla Altis	DL-8CAB-0016	2011	77412	3,00,000/-	30,000/-		
12.	Toyota Corolla Altis	DL-8CAB-0018	2011	87624	3,00,000/-	30,000/-		
13.	Toyota Corolla Altis	DL-8CAB-0019	2011	65410	3,00,000/-	30,000/-		
14.	Toyota Corolla Altis	DL-8CAB-0020	2011	96771	3,00,000/-	30,000/-		
15.	Toyota Corolla Altis	DL-8CAB-0022	2011	60783	3,00,000/-	30,000/-		
16.	Toyota Corolla Altis	DL-8CAB-0023	2011	60634	3,00,000/-	30,000/-		
17.	Toyota Corolla Altis	DL-8CAB-0024	2011	67017	3,00,000/-	30,000/-		
18.	Toyota Corolla Altis	DL-8CAB-0025	2011	52064	2,75,000/-	27,500/-		
19.	Toyota Corolla Altis	DL-8CAB-0026	2011	68945	3,00,000/-	30,000/-		

Note: Vehicles at Srl. Nos. from 1 to 19 reserve price is without Registration Number because Registration Nos. of these vehicles are in auction category with Transport Department, Govt. of NCT of Delhi.

Date :

Place :

Signature of the participant